

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/247/KOB/2024 in TIBA/35/KOB/2019
SECTION	REG. 4 IBBI
NAME OF PARTIES	BALAKRISHNAN BABURAJAN (LIQUIDATOR) IN THE MATTER OF GOODWIN PACKPET PVT LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	CS BALAKRISHNAN BABURAJAN (LIQUIDATOR).
RESPONDENTS ADVOCATE/ PROFESSIONAL	

8th JULY 2024

O R D E R

IA(IBC)/247/KOB/2024 in TIBA/35/KOB/2019

This application is filed by the Liquidator of M/s. Goodwin Packpet Private Limited seeking directions for fixing the fee of the Liquidator during the restructuring period commencing from 11.01.2021 to 28.07.2021 at the rate of One lakh rupee per month.

Vide order dated 18.06.2024, Liquidator was directed to place his proposal for fixing the fee before the Stakeholder Consultation Committee and SCC was asked to deliberate and decide, as to whether, the fee as indicated by Liquidator in the present IA deserves to be paid or not. Liquidator was further directed to place the minutes of the said SCC in question before this bench by way of an affidavit.

Learned Liquidator, Mr. Balakrishnan Baburajan is physically present in Court and submitted that he has complied with the order dated 18.06.2024 and has placed on record the Affidavit enclosing therewith the minutes of the SCC held on 01.07.2024. He

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invited our attention to para 6 of the said Affidavit, whereby it is mentioned that at its meeting held on 01.07.2024, the SCC has fixed the fee/remuneration of Liquidator at INR Rs. 1,00,000/- per month plus applicable GST and decided to pay it from the liquidation proceeds of the Corporate Debtor.

Since, the fee of the liquidator is fixed, nothing remains to be considered.
Hence, the present IA(IBC)/247/KOB/2024 **stands closed.**

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**